77 written Answers

८. श्री राम सहाय : क्या सामुदायिक विकास, पंचायती राज तथा सहकार मंत्री यह वताने की कृपा करेंगे कि मनोपुर में पंचायत राज की स्थापना कव तक हो सकेगी ग्रीर क्या सरकार इस ग्राझय का विधान बनाने का इरादा रखती है ?

f[PANCHAYAT RAJ IN MANIPUR

8. SHRI RAM SAHAI: Will the Minister of COMMUNITY DEVELOPMENT, PANCHAYATI RAJ AND COOPERATION be pleased to state by when Panchayat Raj is likely to be introduced in Manipur and whether Government propose to enact legislation to that effect?]

सामदायिक विकास, पंचायती राज ग्रीर सहकार मंत्रालय में उपमंत्री (श्री बी० ऐस० मर्ति) : उत्तर प्रदेश पंचायती राज ग्रधिनियम, १९४७ जिस में गांव स्तर पर ग्राम सभा ग्रौर ग्राम पंचायत की स्थापना की व्यवस्था है, २३ जनवरी, १९६० को मनीपूर में भी लाग किया गया । इस अधिनियम के उपवन्धों के ग्रन्तगंत इस समय तक २१६ ग्राम सभायें स्थापित की जा चुकी हैं। ऊपर के ग्तरों पर पंचायतीराज संस्थायें स्थापित करने के प्रदन पर उस समय विचार किया जायेगा जब कि इन क्षत्रों के प्रजासनिक ढांचे के बारे में रिपोर्ट करने के लिये जो समिति गृह-कार्य मंत्रालय ने विधि मंत्री के सभापतित्व में स्थापित की है, उस की सिफा-रिशें प्राप्त हो जायेंगी ।

t[THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNITY DE VELOPMENT. PANCHAYATI RAJ AND COOPERATION (Shri B. S The Uttar MURTHY): Pradesh Panchayati Raj Act, 1947, which provides for establishment of Gram Sabhas and Gram Panchayats at the village level, was extended to Manipur on the 23rd January, 1960. Under the provisions of this Act, 218 Gram

Sabhas have so far been established. The question of setting up Panchayati Raj institutions at the higher levels will be considered after the recommendations 'of the Committee set up by the Ministry of Home Affairs under the Chairmanship <sub>0</sub>f the Minister of Law to report on the Administrative set-up of these areas are received.]

to Questions

# दिल्ली में मक्सियों ग्रौर मच्छरों से तकलीफ की रोकयाम

१. श्री राम सहाय : क्या स्वास्थ्य मंत्री यह बताने की क्रुपा करेंगे कि दिल्ली में मक्खी ग्रीर मच्छरों से जो तकलीफ दिन प्रति दिन बढ़ रही है उसे रोकने दे लिये क्या उपाय करने का विचार है ?

### f [Prevention of Fly and Mosquito Nuisance in Delhi

9. SHRI RAM SAHAI: Will the Minister of HEALTH be pleased to state what measures are proposed to be taken for preventing the fly and mosquito nuisance in Delhi which is increasing day by day?]

स्वास्थ्य मंत्री (डा॰ सुझीला नायर) : मस्लियों के आतंक डें प्रति जनता की वेतना को सजग करने तथा स्वास्थ्य अधिकारियों द्वारा मक्लियों की वृद्धि को रोकन के लिये बरते गये स्वच्छता उपायों में उस का सहयोग प्राप्त करने के उद्देश्य से गत वर्ष की भांति १ जुलाई, १९६२ से मक्ली निवारण-सप्ताह मनाया जायेगा ।

मकखी निवारण सप्ताह मनाने के अति-रिक्त पर्यावरणिक स्वच्छता में सुवार करने के लिये डी० डी० टी० थ्रौर जैमेक्सीन का छिड़काऊ, नई नालियों, सार्वजनिक शौचालयों का निर्माण, कूड़ा करकट के पात्रों की व्यवस्था आदि जैसे कदम उठाये जा रहे हैं।

२ श्रक्तूबर, १९६२ को गत वर्षों की भांति राष्ट्रीय स्वच्छता दिवस मनाया जायेगा ।

f] ]English translation.

# माशा है ये कदम तथा मलेरिया उन्मलन कार्यक्रम के संबंध में बरते गये उपाय दिल्ली में मक्खियों और मच्छरों के ग्रनत्रास को कम कर देंगे ।

Papers laid

t[THE MINISTER OP HEALTH (DR. SUSHILA NAYAR): In order to arowse the consciousness of the people towards the menace of flies and to enlist public cooperation with the sanitary measures taken by the health authorities to check the growth of flies, an Anti-fly week will be observed from the 1st July, 1962, as was done in the preceding year.

Apart from the observance of the Anti-fly week, steps to improve environmental sanitation, e.g., spraying of D.D.T. and Gemmaxene, construction of new drains, public latrines and urinals, placing of dustbins, etc. are being taken.

The National Cleanliness Day will be observed on the 2nd October, 1962 in the same manner as was done during the previous vears.

These steps as well as the measures taken in connection with the malaria eradication programme will, it is hoped, reduce the fly and mosquito nuisance in Delhi.]

#### PAPERS LAID ON THE TABLE

#### NOTIFICATIONS UNDER THE FOREIGN **EXCHANGE REGULATION ACT, 1947**

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI); Sir, I beg to lay on the Table: —

A copy each of the following Notifications, under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947-

- (i) Notification G.S.R. No. 668, dated the 2nd May, 1961, publishing the Declaration of Foreign Exchange Rules, 1961, issued by the Ministry of Finance (Department of Economic Affairs). [Placed in Library. See No. LT-3002/ 61.]
- f[] English translation.

Notification G.S.R. No. (ii) 897, dated the 6th July, 1961, publishing Foreign the Exchange Regulation (Amendment) Rules, 1961, the Ministry issued by of (Department Finance of Economic Affairs).

on the Table

(iii) Notification G.S.R. No. 972, dated the 12th July, 1961, publishing certain amendments in the Schedule to the Reserve Bank of India Notification No. F.E.R.A. 34/47-R.B., dated the 14th August, 1947, issued by the Reserve Bank of India.

[Placed in Library. See No. LT-3110/61 for (ii) and (iii).]

- (iv) Notification G.S.R. No. 1330, dated the 18th October, 1961, publishing an amendment in the Reserve Bank of India Notification No. F.E.R.A. 105/51-R.B., dated the 27th February, 1951, issued by the Reserve Bank of India.
- (v) Notification G.S.R. No. 1331, dated the 18th October, 1961, publishing an amendment in the Reserve Bank of India Notification No. F.E.R.A. 177/59-R.B., dated the 18th November, 1959, issued by the Reserve Bank of India.

[Placed in Library. See No. LT-3348/61 for (iv) and (v).]

- (vi) Notification G.S.R. No. 50. dated the 8th January, 1962, publishing Foreign the Exchange Regulation (Amendment) Rules, 1962.
- Notification G.S.R. (vii) No. 264. dated the 22nd February, 1962, publishing the Foreign Exchange Regulation (Second Amendment) Rules, 1962.

[Placed in Library. See No. LT~ 3605/62 for (vi) and (vii).]

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